COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

Appeal No. 243 of 2017 & IA Nos. 608 & 609 of 2017

Dated: 10th August, 2017

Vs.

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

The Tata Power Company Limited

.... Appellant(s)

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. C. S. Vaidyanathan, Sr. Adv.

Mr. Amit Kapur Mr. Abhishek Munot

Mr. Kunal Kaul

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Mr. S. Venkatesh for R-1

Mr. Harinder Toor a/w

Mr. R. Dubal Mr. R. D. Patsute

Mr. A. Budhwar (Reps.) for R-2

Mr. J. J. Bhatt, Sr. Adv. Mr. Sanjay Sen, Sr. Adv. Ms. Anjali Chandukar Mr. Hasan Murtaza

Ms. Malavika Prasad for R-3

<u>ORDER</u>

Admit. Issue notice to the Respondents on the appeal as well as on the I.A. No. 608 of 2017 returnable on 06.09.2017. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1; Mr. Harinder Toor takes notice on behalf of Respondent No.2 and Mr. Hasan Murtaza takes notice on behalf of Respondent No.3 and they seek two weeks time to file reply to the IA. Dasti, in addition, is permitted.

IA No. 609 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

List the I.A. for hearing on <u>06.09.2017</u>. Learned counsel for the respondents may file reply on or before 24.08.2017 after serving copy on the other side. Rejoinder may be filed in a week thereafter.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/tpd